

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.3344 of 2005

(Arising out of OIA- 31/COMMISSIONER-ADJUDICATION-/2005 dated 07/07/2005 passed by Commissioner of Central Excise-AHMEDABAD-ADJUDICATION)

C A Taktawala

Advisor, Gobind Glass & Industries Ltd., Kadi, Residing At 222,
Rambha Apartments, Patit Hall, Napeansea Road,
MUMBAI, MAHARASHTRA

.....Appellant

VERSUS

C.C.E. ADJU-Ahmedabad-adjudication

CENTRAL EXCISE BHAVAN
7TH FLOOR, NEAR POLYTECHNIC, AMBAWADI
AHMEDABAD, GUJARAT- 380015

.....Respondent

APPEARANCE:

None Appeared for the Appellant
Sh. D. Kanjani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/10707 / 2021

DATE OF HEARING/ DECISION : 01.02.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**